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PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF ALL SHAREHOLDERS OF

SHREE PACETRONIX LIMITED

(**Registered Office:** Plot No 15, Sector II, Industrial Area, Pithampur, District Dhar-454775, Madhya Pradesh)

*This Public Announcement (hereinafter referred to as "PA") is being issued by **Karvy Investor Services Limited** ("the Manager to the Offer"), on behalf of **Dr. Mathew Samuel Kalarickal** and **Mr. Darshanjit Singh** pursuant to Regulation 10 and 11(1) as required under the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations 1997 and subsequent amendments thereto[hereinafter referred as "SEBI (SAST) Regulations"].*

1. The Offer

1.1 Dr. Mathew Samuel Kalarickal (hereinafter referred to as "Acquirer") along with Mr. Darshanjit Singh (hereinafter referred to as "Person acting in Concert" or "PAC") are voluntarily making this Offer pursuant to Regulation 10 and 11 (1) of the SEBI (SAST) Regulations. The Acquirer and the PAC are making an Offer to the public shareholders of Shree Pacetronix Limited (hereinafter referred to as "The Target Company") to acquire **7,19,880** fully paid-up equity shares ("Shares") of Rs. 10/- each representing **20%** of the paid-up equity share capital of Shree Pacetronix Limited at a price of Rs. **49/-** (Rupees Forty Nine only) per share (hereinafter referred to as "Offer Price") payable in cash ("The Offer") subject to terms and conditions mentioned hereinafter.

1.2 This is not a conditional offer and the same is not subject to any minimum level of acceptance.

1.3 This is not a Competitive Bid.

1.4 The Offer is subject to the terms and conditions set out herein and in the Letter of Offer (hereinafter referred to as "LOO") that would be sent to the shareholders of the Target Company.

1.5 This Offer is subject to receipt of the statutory approvals mentioned in clause 6 of this Public Announcement. In terms of Regulation 27 of the SEBI (SAST) Regulations, if the statutory approvals were refused, the Offer would stand withdrawn.

1.6 The shares of Shree Pacetronix Limited are listed on the Bombay Stock Exchange Limited (hereinafter referred to as "BSE"). The Equity shares of Shree Pacetronix Limited are frequently traded on the said stock exchange in terms of Regulation 20 of the SEBI (SAST) Regulations.

1.7 The Acquirer and the PAC have acquired **6,55,558** shares in the twelve months period prior to the date of Public Announcement. The highest price paid by the Acquirer or PAC for such acquisition was Rs. **48.61/-** per equity share while the average price paid was Rs. **33.81/-** per equity share. The Acquirer holds **2,25,000** equity shares of Rs. 10/- each, representing **6.25%** of paid up capital in Shree Pacetronix Limited as on the date of this Public Announcement. The PAC holds **4,30,558** equity shares Rs. 10/- each (representing **11.96%** of the paid-up capital) as of the date of this Public Announcement.

1.8 The Acquirer and PAC have entered into an arrangement between themselves for the acquisition of the shares in the Target Company wherein Acquirer shall be acquiring 4,62,719 equity shares of Rs. 10/- and the PAC will be acquiring 2,57,161 equity shares of Rs.10/- each of the Target Company.

2. **The Offer Price**

2.1 The Acquirer and PAC are making this Public Announcement to acquire 7,19,880 equity shares from the shareholders of the Target Company for cash at a price of Rs. 49 /- per fully paid-up equity share of Rs.10/- each.

2.2 The Equity Shares of the Target Company are listed on BSE.

2.3 The annualized trading turnover in the Target Company's Shares on BSE based on trading volume during June, 2007 to November, 2007 (six calendar months preceding the month in which the PA is made) is as given below:

Stock Exchange	Total no. of shares traded during 6 calendar months preceding the month in which the PA is made	Total no. of listed shares	Annualized trading turnover (as % of total listed shares)
BSE	10,61,197	35,99,400 (*)	58.97

(Source: www.bseindia.com)

Note: (*) Total listed shares is including the allotment of 1,24,500 equity shares made on November 27, 2007

2.4 The equity shares of the Target Company are frequently traded in view of the annualized trading turnover being 58.97% (by number of shares) of the listed shares.

2.5 The PA is not consequential upon any agreement to acquire equity shares.

2.6 The Offer Price of Rs. 49/- per equity share has been determined in terms of Regulation 20(4) of the SEBI (SAST) Regulations in view of the following:

Highest of the following

(i)	Negotiated Price under any agreement	Not Applicable
(ii)	Price paid by the Acquirer / PAC for acquiring any shares of the Target Company in the preceding twenty six weeks	Rs. 48.61
(iii)	Average of the weekly high and low of the closing prices of the shares of the Target Company on the Stock Exchange where the shares of the Company are most frequently traded during the twenty six weeks preceding the PA.	Rs. 28.33
(iv)	Average of the daily high and low of the prices of the shares of the Target Company on the Stock Exchange where the shares of the Company are most frequently traded during the two weeks preceding the PA.	Rs. 35.99

2.7 The Offer Price of Rs. 49/- per equity share of Rs.10/- each is higher than the highest of the prices based on the parameters referred to in 2.6 (i) to (iv) above and is justified in terms of the SEBI (SAST) Regulations

3. Information about the Acquirer and Person Acting in concert with him

3.1 Dr. Mathew Samuel Kalarickal – The Acquirer

(i) Dr. Mathew Samuel Kalarickal, the Acquirer, resides at New No. 41, Old No. 18, Bishop Garden, R.A. Puram, Chennai 600 028.

(ii) He is an eminent cardiologist and is practising in Mumbai and Chennai. He has been the recipient of Dr B.C. Roy National Award in the year 1996 and Padmashree for the year 1999.

(iii) The net-worth of Dr. Mathew Samuel, is Rs. 986.40 lakhs (Rupees Nine Hundred and Eighty Six Lakhs and Forty Thousand Only) as at November 15, 2007. The same is certified by K.J. Meghani & Co., Chartered Accountants (Membership No. 35322), Express Building, Ground Floor, 9, Forjett Hill, Near Navyug Nagar, Mumbai 400 036, vide their certificate dated November 20, 2007.

3.2 Mr. Darshanjit Singh – PAC

(i) Mr. Darshanjit Singh, PAC, resides at 6th Floor, Deejay Apartments, 46, Bhulabhai Desai Road, Mumbai 400 026.

(ii) He is engaged in investment in properties, land, securities, mutual funds and bonds.

(iii) The net-worth of Mr. Darshanjit Singh is Rs. 3,504.21 lakhs (Rupees Three Thousand Five Hundred Four Lakhs and Twenty One Thousand Only) as at November 15, 2007. The same is certified by K. J. Meghani & Co., Chartered Accountants (Membership No. 35322), Express Building, Ground Floor, 9, Forjett Hill, Near Navyug Nagar, Mumbai 400 036, vide their certificate dated November 20, 2007.

3.3 There is no relation between the Acquirer and PAC

4. Information about the Target Company

4.1 The Target Company, Shree Pacetronix Limited was incorporated on January 11, 1988 as a Private Limited Company. In 1993, the Company was converted to a Public Limited Company. (source: www.pacetronix.com)

4.2 The registered office of the Target Company is situated at Plot No 15, Sector II, Industrial Area, Pithampur, District Dhar-454775, Madhya Pradesh.

4.3 The total paid-up capital of the Target Company as on the date of the Public Announcement comprises of 35,99,400 equity shares of Rs.10/- each fully paid-up. (This includes the allotment of 1,24,500 equity shares made by the Board of the Target Company to Bio Pace Technology Inc. USA on November 27, 2007).. There are no partly paid-up equity shares of the Target Company. There are no outstanding instruments in the nature of warrants / fully convertible debentures / partly convertible debentures etc., which are convertible into equity later.

4.4 The Equity Shares of the Target Company are listed on BSE.

4.5 Shree Pacetronix Ltd, a leading manufacturer and exporter of Pacemakers has its plant located at Pithampur, Madhya Pradesh (source: capitaline). As at March 31, 2007, the Company has licensed and installed capacity to produce 4800 pacemakers per annum.(source: Annual Report for year ended March 31, 2007)

4.6 As per the audited financial results for the year ended March 31, 2007 the Target Company has reported a Total Income of Rs. 558.81 lakhs and a profit after tax and prior period adjustments of Rs.38.13 lakhs. As on March 31, 2007 the paid up equity share capital, net worth (excluding revaluation reserves) and the book value per share were Rs.343.78 lakhs, Rs.412.68 lakhs and Rs.12.14 respectively.

5. Reason for the Acquisition and Offer and future plan about Target Company, if any.

5.1 This Offer is being made in Compliance with the Regulations 10 and 11(1) of the SEBI (SAST) Regulations for the purpose of substantial acquisition of equity shares and/or voting rights accompanied with change of control and management of Shree Pacetronix Limited thereby enabling the Acquirer and PAC to exercise control directly or indirectly over Shree Pacetronix Limited through control over management or policy decisions, by virtue of their shareholding.

5.2 Dr. Mathew Samuel Kalarickal is a renowned cardiologist in the country. Mr. Darshanjit Singh has been an entrepreneur and banker and is very keen in developing the indigenous medical device industry in India. Dr. Mathew Samuel Kalarickal and Mr. Darshanjit Singh are both keen to come together and use their wide experience in making Shree Pacetronix Limited, a globally recognised brand.

5.3 The Acquirer and the PAC do not intend to dispose of or otherwise encumber any assets of the Target Company in the succeeding two years except in the ordinary course of business of the Target Company.

5.4 The Acquirer and PAC undertake that they shall not sell, dispose of or otherwise encumber any substantial assets of the Target Company except with the prior approval of the shareholders and in accordance with and subject to applicable laws, permissions and consents, if any.

6. Statutory Approvals / Other Approvals required for the Offer

6.1 The Offer is subject to receipt of the permission from Reserve Bank of India ("RBI") under Foreign Exchange Management Act, 1999 ("FEMA") to acquire equity shares tendered by Non Resident Indian ("NRI"), Overseas Corporate Bodies ("OCB") and Foreign Institutional Investors ("FIIs") registered with SEBI (jointly referred to as "Non-Resident Shareholders") in this Offer, if any. The Acquirer will make necessary applications for the requisite approvals at an appropriate time.

6.2 As on the date of this PA, to the best of the knowledge of the Acquirer and PAC there are no other statutory approvals required to acquire the equity shares tendered pursuant to this Offer. If any other statutory approval becomes applicable prior to the completion of the Offer, the Offer would be subject to such statutory approvals. The Acquirer and PAC will not proceed with the Offer in the event that such statutory approvals are not obtained in terms of Regulation 27 of the SEBI (SAST) Regulations.

6.3 In case of delay in receipt of any approval, SEBI has the power to grant an extension of the time required for payment under the Offer provided that the Acquirer and PAC agree to pay interest in accordance with Regulation 22(12) of the SEBI (SAST) Regulations. Further, if delay occurs on account of willful default by the Acquirer and PAC in obtaining the requisite approvals, Regulation 22(13) of the SEBI (SAST) Regulations will also become applicable.

6.4 In case, RBI's approval for acquisition of equity shares from Non-Resident shareholders is unduly delayed, the Acquirer and PAC reserve the right to proceed with the payment to the resident shareholders whose Equity Shares have been accepted by the Acquirer and PAC in terms of the Offer, pending payment to Non-Resident shareholders subject to the payment instruments payable to Non-Resident shareholders being kept in the safe custody with the Registrars to the Offer.

7. Option to the Acquirer in terms of Regulation 21(3)

Assuming full acceptance, the Offer would not reduce the public shareholding below the minimum limit specified in the listing agreement with the Stock Exchange for the purpose of listing on a continuous basis.

8. Financial Arrangements for the Offer

8.1 The Acquirer and PAC, have made firm financial arrangements to meet their obligations in full under the Offer. For this purpose, the Acquirer and PAC intend to utilize their own resources.

8.2 The maximum purchase consideration payable for the Offer assuming full acceptance of the Offer would be Rs. 352.74 lakhs (Rupees Three Hundred Fifty Two Lakhs and Seventy Four Thousand only) (i.e. fully paid up equity shares of the Target Company at Rs.49/- per equity share).

8.3 In accordance with the provisions of Regulation 28 of the SEBI (SAST) Regulations, the Acquirer and PAC have created an Escrow account in the form of a Cash Deposit of Rs. 100 lakhs (Rupees Hundred Lacs Only) representing 28.35% of the total consideration payable under this Offer with HDFC Bank Limited, Fort Branch, Mumbai 400 023.

8.4 The Acquirer and PAC have pledged securities of amount of Rs.498.65 lakhs (Rupees Four Hundred Ninety-Eight Lakhs and Sixty-Five Thousand Only) as on November 30, 2007 representing 141.36% of the Offer size as part of Escrow arrangement.

8.5 The Manager to the Offer, Karvy Investor Services Limited, have been empowered to operate the Escrow Account and a lien on the account has been marked in favour of the Manager to the Offer and they are empowered to realise the value of the aforesaid escrow account.

8.6 Ketan Meghani, Proprietor, K.J. Meghani & Co. Chartered Accountants, Express Building, Ground Floor, 9, Forjett Hill, Near Navyug Nagar, Mumbai 400 036 (phone no.65201816, fax no.23801534, Membership No.35322) vide Certificate dated November 20, 2007 have certified that the net worth of Dr. Mathew Samuel Kalarickal as on November 15, 2007 was Rs. 986.40 lacs.

8.7 Ketan Meghani, Proprietor, K.J. Meghani & Co. Chartered Accountants, Express Building, Ground Floor, 9, Forjett Hill, Near Navyug Nagar, Mumbai 400 036 (phone no.65201816, fax no.23801534, Membership No.35322) vide Certificate dated November 20, 2007 have certified that the net worth of Mr. Darshanjit Singh as on November 15, 2007 was Rs. 3,504.21 lacs.

8.8 Based on the above certificates, the Manager to the Offer is satisfied about the ability of the Acquirer and PAC to implement the Offer in accordance with the SEBI (SAST) Regulations as firm arrangements for funds for payment through verifiable means are in place to fulfill the Offer obligations.

9. Other terms of the Offer

9.1 The Offer being announced is not a conditional offer and is not subject to any minimum level of acceptance.

9.2 All shareholders except the Acquirer and the PAC who own the shares of the Target Company any time before the closure of the Offer are eligible to participate in the Offer.

9.3 The LOO together with the Form of Acceptance cum Acknowledgement will be mailed to the shareholders of the Target Company (except the Acquirer and PAC) whose names appear on the Register of Members and to the beneficial owners of shares of the Target Company whose names appear on the beneficial records of the respective depositories at the close of the business on **Thursday, December 13, 2007** (the Specified Date).

9.4 The acceptance of the Offer made by the Acquirer and PAC is entirely at the discretion of the equity shareholders of the Target Company and each shareholder of the Target Company to whom this Offer is made is free to offer his shareholding in the Target Company in whole or in part while accepting the Offer.

9.5 Any equity shares of Target Company that are subject matter of litigation or are held in abeyance due to pending court cases, wherein the shareholders of the Target Company may be precluded from transferring the equity shares during pendency of the said litigation are liable to be rejected, in case directions or orders to the contrary, regarding these equity shares are not received together with the equity shares tendered under the Offer. The Letter of Offer in some of these cases, where possible would be forwarded to the concerned statutory authorities for further action at their end.

9.6 Accidental omission to dispatch the LOO or any further communication to any person to whom the LOO is made or the non-receipt of the LOO by any such person shall not invalidate the Offer in any way.

9.7 The instructions, authorizations and provisions contained in the Form of Acceptance and Form of Withdrawal constitute an integral part of the terms of this Offer.

9.8 Shares that are subject to any charge, lien or encumbrance are liable to be rejected.

9.9 The acceptance of the Offer must be unconditional and should be sent in the Form of Acceptance along with the other documents duly filled in and signed by the applicant shareholder(s) which should be received by the Registrar to the Offer at the address mentioned below on or before **Monday, February 11, 2008.** If any change or modification is made in the Form of Acceptance, the same is liable to be rejected.

9.10 The Acquirer and PAC will not be responsible in any manner for any loss of equity share certificate(s) and Offer acceptance documents during transit and the equity shareholders of Target Company are advised to adequately safeguard their interest in this regard.

9.11 The Acquirer and PAC will acquire all the paid-up equity shares of the Target Company that are validly tendered in terms of this Offer upto a maximum of 7,19,880 Equity Shares of Rs 10/- each. Thus, the Acquirer and PAC will proceed with the Offer even if they are unable to obtain acceptance to the full extent of the equity shares of the Target Company for which this Offer is made. In the event of the Offer receiving a response of more than 100%, the Acquirer and PAC shall accept the shares on a proportionate basis.

9.12 Shareholders who wish to tender the shares will be required to send the Form of Acceptance cum Acknowledgement, Original Share Certificate (s) and Transfer Deed (s) duly signed to the Registrar to the Offer at Karvy Computershare Private Limited, at the address mentioned below, either by hand delivery during normal business hours Monday to Friday 10.00 A.M to 5.00 P.M. (excluding Bank Holidays) or by Registered Post on or before the closure of the Offer i.e. **Monday, February 11, 2008** in accordance with the instructions specified in the Letter of Offer and the Form of Acceptance cum Acknowledgement.

9.13 Beneficial Owners and Shareholders holding shares in the dematerialized form, will be required to send their Form of Acceptance cum Acknowledgement to the Registrar to the Offer either by hand delivery during normal business hours or by Registered Post on or before the closure of the Offer i.e. **Monday, February 11, 2008** along with photocopy of the delivery instructions in " Off Market" mode or counterfoil of the delivery instruction in "Off Market" mode, duly acknowledged by the Depository Participant ("DP"), in favour of the Escrow Depository Account.

DP Name:	KARVY STOCK BROKING LIMITED
DP ID:	IN 302470
Beneficiary ID:	40219950
Name of Account:	"KCPL Escrow Account - Shree Pacetronix Limited – Open Offer"
ISIN No.:	INE847D01010

Shareholders having their beneficiary account in Central Depository Services India Limited ("CDSL") have to use inter-depository delivery instruction slip for the purpose of crediting their shares in favour of the special depository account with National Securities Depository Limited ("NSDL"). For further details, please refer to the Letter of Offer.

9.14 All owners of shares, registered or unregistered (except the Acquirer and PAC), who own the shares at any time prior to the closure of the Offer are eligible to participate in the Offer. Unregistered owners can send their application in writing to the Registrar to the Offer, on a plain paper stating the Name, Address, Number of Shares held, Number of Shares Offered, Distinctive Numbers, Folio No., together with the Original Share Certificate(s), valid transfer deed(s) and a copy of the contract note issued by the broker through whom they acquired their shares. No indemnity is required from the unregistered owners.

9.15 In case of non-receipt of the Letter of Offer, eligible persons may send their acceptance to the Registrar to the Offer, **on a plain paper** stating the Name, Address, No. of shares held, Distinctive Nos., Folio No., No. of shares offered, along with documents as mentioned above, so as to reach the Registrar to the Offer on or before the closure of the Offer, i.e. **Monday, February 11, 2008.**

9.16 The Registrar to the Offer will hold in trust the shares/share certificates, shares lying in credit of the special depository account, Form of Acceptance cum Acknowledgement, if any, and the transfer form(s) on behalf of the shareholders of the Target Company, who have accepted the Offer, until the cheques/ drafts for the consideration and/ or the unaccepted shares/ share certificates are dispatched/ returned.

9.17 Unaccepted Share Certificates, transfer forms and other documents, if any, will be returned by Registered Post at the shareholders/ unregistered owners sole risk to the sole/ first shareholder. Shareholders whose shares are held in dematerialized form to the extent not accepted will be intimated by post for the non-acceptance.

9.18 In case the shares tendered in the Offer by the shareholders of the Target Company are more than the shares to be acquired under the Offer, the acquisition of the shares from each shareholder will be as per the provision of Regulation 21(6) of SEBI (SAST) Regulations on a proportionate basis irrespective of whether the shares are held in physical or dematerialized form.

9.19 Eligible persons to the Offer may also download a copy of the Letter of Offer and Form of Acceptance cum Acknowledgement, which will be available on SEBI's website at http://www.sebi.gov.in from the Offer opening Date i.e. **Wednesday, January 23, 2008** and apply in the same.

9.20 Shareholders who have sent their shares for demat need to ensure that the process of getting shares demated is completed well in time so that the credit in the Escrow Depository Account should be received on or before the date of closure of the Offer, i.e. **Monday, February 11, 2008** else the application would be rejected.

9.21 Procedure for withdrawal of application

i) In accordance with Regulation 22(5A) of the SEBI (SAST) Regulations, shareholders shall have the option to withdraw acceptances tendered upto three working days (i.e. **Wednesday, February 06, 2008**) prior to the Offer Closing Date i.e. **Monday, February 11, 2008**

ii) Shareholders who wish to withdraw their shares from the Offer will be required to send the Form of Withdrawal duly completed and signed along with the requisite documents.

iii) In case of non receipt of Form of Withdrawal, the withdrawal can be exercised by making an application **on plain paper** along with following details: -

– In case of physical shares: by stating Name, Address, Distinctive numbers, Folio number, Number of shares tendered.

– In case of dematerialized shares: by stating Name, Address, Number of shares tendered, DP Name, DP ID, beneficiary account number, photocopy of the delivery instruction in "Off Market" mode duly acknowledged by the DP in favor of the special depository account.

– In either case: a copy of the acknowledgement received from the Registrar to the Offer upon tendering of the Shares, so as to reach the Registrar to the Offer either by hand delivery or by registered post on or before **Wednesday, February 06, 2008**.

9.22 Shares subject to Lock in

The Acquirer and PAC shall acquire all the shares tendered by the shareholders even if they are subjected to lock in period. However, these shares shall continue to be under lock in for the residual period in the hands of the Acquirer and PAC. The event in which these shares may be rejected/returned is in case of invalid applications and/ or the shares being rejected due to proportionate acceptance

9.23 In case of non-receipt of the aforesaid documents, but receipt of the shares in the Special Depository Escrow Account, the Acquirer and PAC may deem the Offer to have been accepted by the Shareholder.

9.24 Schedule of the Activities pertaining to the Offer is given below:

Activity	Date	Day
Public Announcement	December 03, 2007	Monday
Specified Date	December 13, 2007	Thursday
Last date for a competitive bid	December 24, 2007	Monday
Date by which Letter of Offer will be dispatched to the shareholders	January 15, 2008	Tuesday
Offer Opening Date	January 23, 2008	Tuesday
Last date for revising the Offer Price/ number of shares	January 31, 2008	Thursday
Last date for withdrawal by shareholders	February 06, 2008	Wednesday
Offer Closing Date	February 11, 2008	Monday
Date by which the acceptance / rejection would be intimated and the corresponding payment for the acquired shares and /or the share Certificate(s) will be dispatched /credited	February 26, 2008	Tuesday

10. General

10.1 Shareholders who have accepted the Offer by tendering the requisite documents, in terms of the Public Announcement / Letter of Offer, can withdraw the same up to three working days prior to the date of the closure of the Offer"

10.2 If there is any upward revision in the Offer Price before the last date of revision (i.e. Thursday January 31, 2008) or withdrawal of the Offer, the same would be informed by way of Public Announcement in the same newspaper where the original Public Announcement appeared. Such revised Offer Price would be payable to all the shareholders who have tendered their shares at any time during the Offer and which have been accepted under the Offer.

10.3 "If there is competitive bid:

1. The public offers under all the subsisting bids shall close on the same date.

2. As the Offer Price can not be revised during 7 working days prior to the closing date of the Offers / bids, it would, therefore, be in the interest of shareholders to wait till the commencement of that period to know the final Offer Price of each bid and tender their acceptance accordingly"

10.4 The Acquirer, PAC and the Target Company have not been prohibited by SEBI from dealing in securities, in terms of direction issued u/s 11B of SEBI Act or under any other regulations made under the SEBI Act.

10.5 The Acquirer and the PAC accept the responsibility for the information contained in the Public Announcement and also for the obligations of Acquirer laid down in the SEBI (SAST) Regulations.

10.6 For further details, please refer to the Letter of Offer and the Form of Acceptance. This Public Announcement is also available on SEBI website (www.sebi.gov.in)

10.7 Attention of the shareholders is drawn to the fact that the Letter of Offer along with the Form of Acceptance will also be available at SEBI's website http://www.sebi.gov.in and downloading the Form of Acceptance from the website for applying in the Offer is one of the alternatives available to them.

On behalf of : On behalf of Dr. Mathew Samuel Kalarickal and Mr. Darshanjit Singh

Place : Mumbai

Date : November 30, 2007

Issued By (Manager to the Offer)	Registrar to the Offer
KARVY INVESTOR SERVICES LIMITED	KARVY Karvy Computershare Private Limited
Karvy Investor Services Limited Karvy Investor Services Limited "Karvy House", 46, Avenue 4, Street No.1, Banjara Hills, Hyderabad – 500 034. Tel.: 040 –23374714 / 23320252 Fax No.: 040 – 23374714 Email: mbd@karvy.com Website: www.karvy.com Contact person: Mr. M.P. Naidu / Mr. Amit Porwal	**Karvy Computershare Private Limited** Plot No 17 to 24, Vithalrao Nagar, Madhapur, Hyderabad – 500086 Tel: 040- 23420818-828 Fax: 040 23420814 Email: murali@karvy.com Website: www.karvy.com Contact person: Mr. Murali Krishna